

15.36½ Hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL*

[SUBSTITUTION OF SECTION 10A]

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.37 hrs.

JUDICIAL OFFICERS PROTECTION (REPEAL) BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to repeal the Judicial Officers Protection Act, 1850.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Judicial Officers Protection Act 1850."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

MR. DEPUTY-SPEAKER: The next Bill is that of Shri Rana Bahadur Singh. The hon. Member is absent. Next, Shri Madhu Limaye.

15.37½ hrs.

COMPANIES (AMENDMENT) BILL* (OMMISSION OF SECTION 90)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुनः स्थापित करने की अनुमति प्रदान की जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक पुनः स्थापित करता हूँ।

15.38 hrs.

COSTITUTION (AMENDMENT) BILL* [INSERTION OF NEW ARTICLE 26A]

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next, Shri C. K. Chandrappan. The hon. Member is absent.

15.38½ hrs.

FREE LEGAL ASSISTANCE BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide legal assistance to the poor persons in certain cases.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide legal assistance to the poor persons in certain cases."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.39 hrs.

MOTHER'S LINEAGE BILL

by SHRI MADHU LIMAYE— *Contd.*

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 5th April, 1974, namely:—

"That the Bill to provide for the right to trace one's lineage from the side of one's mother, be taken into consideration."

2 hours were allotted, and 30 minutes were taken, and there is a balance of 1 hour and 30 minutes. Shri M. C. Daga was on his legs on the last occasion, and he has taken 18 minutes already. Now he should conclude.

SHRI M. C. DAGA (Pali): I shall take at least 10 minutes. I have moved an amendment to the effect that this Bill be circulated for the purpose of eliciting opinion thereon by the 3rd August 1974.

उपाध्यक्ष जी, जब मेरा ध्यान इस बिल की तरफ गया तो बिल के प्रोजेक्ट्स को पढ़ा तो बड़ा अन्तर मालूम पड़ा।

"The life of thousands of people and their mothers is being made miserable because of the fossilized attitudes that prevail in our society today. This Bill seeks to remove the

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15.40 hrs.

[SHRI NAWAL KISHORE SINHA in the Chair]

सभापति महोदय, इस बिल के उद्देश्य और प्रोजेक्ट्स को मैं नहीं समझ सका। इस बिल में इसका कोई इलाज नहीं है। इस बिल में कहीं नहीं लिखा हुआ है कि इल्लेजिटिमेट लड़के को वही अधिकार होंगे जो लेजिटिमेट लड़के को होंगे।

खेल का कोई पुत्र है और अपनी औरत का कोई पुत्र है तो बानों में क्या फर्क नहीं होगा? इसके बारे में इसमें कोई बात नहीं लिखी हुई है। केवल एक बात लिखी हुई है कि सरकारी रजिस्टर में जब वह नाम लिखाने के लिये जाएगा तो बाप का नाम न बताए और केवल मां का नाम बताए तो उसको लिख लिया जाना चाहिये। वह कहते हैं कि यह वाजिब होगा, मुनासिब होगा कि मां का नाम ही लिख लिया जाए। लेकिन हजारों बच्चे जो इल्लेजिटिमेट पैदा होते हैं उनको जो उत्पीड़न सहना पड़ा है, उनको जो पीड़ा होती है, जो चिन्ता होती है और जो उनकी माता को होती है उससे हम को उनको निकालना चाहिये।

मैं समझता हूँ कि इस बिल के द्वारा कुछ नहीं होगा। इल्लेजिटिमेट चाइल्ड को कोई नया अधिकार इस बिल में नहीं दिये गये हैं। हिन्दू सर्वेशन एक्ट के अन्दर जो इसके बास्ते एमेंडमेंट जरूरी हैं उनका भी जिक्र इसमें नहीं किया गया है। यह नहीं कहा गया है कि जो अधिकार लेजिटिमेट चाइल्ड को होंगे वही